



## The Goa State Guarantees Act, 1993

Act 16 of 1993

Keyword(s):  
Guarantees

Amendment appended: 15 of 2015

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## **The Goa State Guarantees Act, 1993**

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1. **The Goa State Guarantees Act, 1993** (Goa Act No. 16 of 1993) [24-8-1993] published in the Official Gazette, Series I No. 24 (Extraordinary) dated 9-9-1993 and came into force w.e.f. 30-4-1998.
2. **The Goa State Guarantees (Amendment) Act, 1998** (Goa Act No. 15 of 1998) [2-4-1998] published in the Official Gazette, Series I No. 2 (Extraordinary) dated 9-4-1998 and came into force w.e.f. 1-5-1998.
3. **The Goa State Guarantees (Amendment) Act, 2001** (Goa Act No. 14 of 2001) [25-01-2001] published in the Official Gazette, Series I No. 43 (Extraordinary No. 3) dated 31-01-2001 and came into force w.e.f. 03-10-2000.
4. **The Goa State Guarantees (Amendment) Act, 2001** (Goa Act No. 59 of 2001) [13-09-2001] published in the Official Gazette, Series I No. 25 (Extraordinary) dated 20-9-2001 and came into force at once.
5. **The Goa State Guarantees (Amendment) Act, 2003** (Goa Act No. 11 of 2003) [23-4-2003] published in the Official Gazette, Series I No. 4 (Extraordinary No. 2) dated 28-4-2003 and came into force at once.
6. **The Goa State Guarantees (Amendment) Act, 2005** (Goa Act No. 7 of 2005) [23-2-2005] published in the Official Gazette, Series I No. 48 (Extraordinary) dated 1-3-2005 and came into force at once.

### Arrangement of Sections

1.	Short title, extent and commencement
2.	Definitions.
3.	Fixation of limit upto which State may give guarantees

### GOVERNMENT OF GOA

### Law (Legal and Legislative Affairs) Department

#### Notification

7-15-93/LA

The Goa State Guarantees Act, 1993 (Goa Act 16 of 1993) which has been passed by the Legislative Assembly of Goa on 12-7-1993 and assented to by the Governor of Goa on 24-8-1993 is hereby published for the general information of the public.

*P. V. Kadnekar*, Under Secretary (Drafting).

Panaji, 3rd September, 1993.

## The Goa State Guarantees Act, 1993

(Goa Act No. 16 of 1993) [24-8-1993]

AN

ACT

*to fix a limit upto which the executive power of the State of Goa shall extend to the giving of guarantees.*

Be it enacted by the Legislative Assembly of Goa in the Forty-fourth Year of the Republic of India as follows:—

**1. Short title and commencement.**— (1) This Act may be called the Goa State Guarantees Act, 1993.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

**2. Definitions.**— In this Act, unless the context otherwise requires,—

(a) ‘Official Gazette’ means the Official Gazette of the State Government;

(b) ‘State Government’ means the Government of Goa.

**3. Fixation of limit upto which State may give guarantees.**— (1) The limit upto which the executive power of the State Government shall extend to the giving of guarantees (including guarantees given before the commencement of this Act) as provided in clause (1) of Article 293 of the Constitution of India, shall be the sum of <sup>1</sup>[Rs. 800.00 crores].

(2) The State Government shall lay before the State Legislature,—

<sup>2</sup>[(a) a Statement of any guarantee given not later than six months from the close of each financial year; and];

(b) <sup>3</sup>[within six months after the close of any financial year] in which any guarantees so given are in force, an account of the total sums, if any, which during that year have been either issued out of the Consolidated Fund of the State or paid in or towards repayment of any sum so issued.

Secretariat Annexe,  
Panaji,  
Dated: 3-9-1993.

B. S. SUBBANNA,  
Secretary to the Government of Goa,  
Law Department (Legal Affairs)

<sup>1</sup> Substituted Rs. 200 crores in place of “Rs. 40.00 crores” vide Amendment Act 15 of 1998, further vide Amendment Act 14 of 2001 amount has been substituted Rs. 350 crores, vide Amendment Act 59 of 2001 Rs. 550 crores, vide amendment Act No. 11 of 2003 Rs. 700.00 crores and Amendment Act 7 of 2005 Rs. 800.00 crores.

<sup>2</sup> Substituted vide Amendment Act 15 of 1998.

<sup>3</sup> Substituted vide Amendment Act 15 of 1998.

Panaji, 15th September, 2015 (Bhadra 24, 1937)

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## EXTRAORDINARY No. 3

### GOVERNMENT OF GOA

Department of Law &amp; Judiciary

Legal Affairs Division

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#### Notification

7/17/2015-LA

The Goa State Guarantees (Fifth Amendment) Act, 2015 (Goa Act 15 of 2015), which has been passed by Legislative Assembly of Goa on 13-08-2015 and assented to by the Governor of Goa on 12-09-2015, is hereby published for general information of the public.

*D. S. Raut Dessai*, Under Secretary (Legislative Affairs).

Porvorim, 15th September, 2015.

The Goa State Guarantees  
(Fifth Amendment) Act, 2015

(Goa Act 15 of 2015) [12-09-2015]

AN

ACT

*further to amend the Goa State Guarantees  
Act, 1993 (Goa Act 16 of 1993).*

Be it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India, as follows:

1. *Short title and commencement.*— (1) This Act may be called the Goa State Guarantees (Fifth Amendment) Act, 2015.

(2) It shall come into force at once.

2. *Amendment of section 3.*— In section 3 of the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993), in sub-section (1), for the expression “Rs. 800.00 Crores”, the expression “Rs. 1500.00 Crores” shall be substituted.

Secretariat,  
Porvorim, Goa.  
Dated: 15-09-2015.

S. G. MARATHE,  
Joint Secretary (Law)  
and Link- Law  
Secretary to the  
Government of Goa,  
Law Department  
(Legal Affairs).

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